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SLP(C)No. 14556 OF 2000

ITEM No.203

Court No. 8

SECTION XV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.14556/2000

(From the judgement and order dated 13/07/2000 in LPA 536/99
of The HIGH COURT OF PATNA AT RANCHI)

EMPLOYERS, MGMT. OF CENTRAL P. & D. INST. LTD

Petitioner (s)

VERSUS

UNION OF INDIA & ANR.

Respondent (s)

(With prayer for interim relief & Office Report)
(For Final Disposal)

Date : 05/04/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s) Mr. Mukul Rohtagi, ASG
Mr. Ajit Kumar Sinha, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.SP2
.....L.....I.....T.....T.....T.....T.....T.....T.....J
The respondent No.2 has not appeared despite
publication of notice in the newspaper.
Heard learned counsel for the petitioner.
Leave is granted. Preparation of paper book is
dispensed with. Permission is granted to the parties to
file additional documents.

.SP1

(Usha Bhardwaj)
P.S. to Registrar

(S.Malkani)
Court Master